

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT COURT SITTING AT GWALIOR
Original Application No. 694 of 2004

Gwalior, this the 23rd day of June, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mhan, Judicial Member

Km. Kavita Khare aged about 38 years, D/o. late
Shri H.P. Khare, resident of Jawahar Navodaya Vidyalaya
Campus, Panghata, Narwar, District Shivpuri
(MP). ... Applicant

(By Advocate - Shri D.P. Singh)

V e r s u s

1. Union of India, through Commissioner,
Navodaya Vidyalaya Samiti, Indra Gandhi
Stadium, Indraprastha Estate, New Delhi.
2. Deputy Director, Navodaya Vidyalaya,
Samiti, 160, Zone II, Maharana Pratap
Nagar, Bhopal.
3. Principal, Jawahar Navodaya Vidyalaya,
Panghata, Narwar, District Shivpuri (MP).
4. Shri R.S. Sharma, Principal, Jawahar
Navodaya Vidyalaya, Panghata, Narwar,
District Shivpuri (MP). ... Respondents

(By Advocate - Shri V.K. Sharma)

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

Heard the learned counsel for the parties.

2. By filing this Original Application the applicant has
claimed the following main reliefs :

"i) to issue a writ, order or direction in the nature
of Certiorari quashing the impugned orders dated
15.6.2004 (Annexure A-I) and dated 3.8.2004 (Annexure
A-II),

ii) to issue another writ, order or direction in the
nature of Mandamus thereby commanding the respondents
not to give effect to the impugned orders in any manner
whatsoever and the respondents be further commanded to
continue the petitioner at her present post of PET at
Jawahar Navodaya Vidyalaya, Panghata, Narwar as usual
with salary and other allowances as usual."

3. The learned counsel for the applicant submitted that
in view of the further developments i.e. transferring the

applicant from Jhabua to Guna and where she has already taken over the charge and is working, this Original Application has become infructuous.

4. On the other hand the learned counsel for the respondents stated that the interim order passed by this Tribunal was modified by the Hon'ble High Court of Madhya Pradesh and the applicant was asked to join at Jhabua and in pursuance of the directions of the Hon'ble High Court the applicant joined at Jhabua. However, in view of the subsequent developments she has further been transferred on her representation from Jhabua to Guna and this Original Application has become infructuous.

5. In view of the facts mentioned above, the present Original Application has become infructuous and is accordingly dismissed as infructuous.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

पृष्ठकन सं ओ/न्या.....जबलपुर, दि.....

पत्रिलिपि अग्रे किल:-

- "SA"
- (1) सचिव, उच्च न्यायालय काग एसेसिएशन, जबलपुर
 - (2) आवेदक श्री/श्रीमती/शु.....के काउंसल
 - (3) प्रत्यर्थी श्री/श्रीमती/शु.....के काउंसल
 - (4) न्यायालय, को.प्र.अ., जबलपुर न्यायाधीश सूचना एवं आवश्यक कार्यवाही हेतु

D.P. Singh
N.K. Sharma
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अभिलेख

27/6/05

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